

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.541/MP/2020

- Subject : Clarification Petition under Section 79(1)(f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of order dated 5.2.2019 passed by this Commission in Petition No. 192/MP/2018.
- Date of Hearing : **25.5.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Phelan Energy India RJ Private Limited (PEIRJPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 4 Ors.
- Parties Present : Ms. Tanya Sareen, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI

Record of Proceedings

None was present on behalf of the Petitioner despite notice when the matter was called out.

2. Learned counsel for the Respondent, SECI pointed out that during the hearing on 21.3.2023, learned counsel for Petitioner had sought leave of the Commission to withdraw the vakalatnama in the matter, which was allowed by the Commission and notice was also issued to the Petitioner for taking proper steps.

3. Considering the above, the Commission, in the interest of justice, deemed it appropriate to grant one more opportunity to the Petitioner to appear in the matter either in-person or through a counsel. Accordingly, the Commission adjourned the matter.

4. The Petition shall be listed for hearing on 11.8.2023

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**